

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD**

OA/021/137/2018

Date of order : 15.02.2018

Between :

B. Suresh
S/o late B. Ramaiah,
Aged about 47 years,
Occ : Sub Divisional Engineer, BSNL, Gr.B,
O/o Assistant General Manager(AN),
BSNL Bhavan, Adarshnagar,
Hyderabad-63.Applicant

AND

1. Union of India rep by Secretary,
Department of Telecommunications,
20 Ashoka Road, New Delhi-1.
2. The Bharat Sanchar Nigam Limited,
Rep by its Chairman cum Managing Director,
BSNL Corporate Office, Barakumba Road,
Statesman House, New Delhi 1.
3. The Chief General Manager,
Telangana Telecom Circle (BSNL),
Door Sanchar Bhavan, Nampally
Station Road, Abids, Hyderabad-500 001.

...Respondents

Counsel for the Applicant : Dr A Raghu Kumar
Counsel for the Respondents : Mrs K Rajitha, Sr CGSC for R-1
Mr.M.C.Jacob, for BSNL ie for RR 2 & 3

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDL. MEMBER
THE HON'BLE MRS. MINNIE MATHEW,ADMN. MEMBER

ORAL ORDER
{ Per Hon'ble Mr.Justice R.Kantha Rao, Judl.Member }

Heard Dr. A Raghu Kumar, learned counsel for the applicant, Mrs K.Rajitha, learned Senior Central Government Standing Counsel for Respondent No.1 and Mr M.C.Jacob, learned Standing Counsel for BSNL i.e for RR 2 and 3.

2. This O.A. is filed against the impugned transfer order dated 29.01.2018 whereby and whereunder the applicant was transferred from Telangana Territorial Circle to Assam Telecom Circle. Learned counsel for the applicant submits that All India seniority list has not been prepared and there are no specific guidelines regarding the transfer. It is further submitted that several exemptions have been given to the employees without there being any uniform policy. On the other hand, the learned Standing Counsel for BSNL i.e. for Respondents No.2 and 3 submitted that the applicant overstayed in the present station and, therefore, he was subjected to rotational transfer as per the transfer guidelines. However, the applicant submitted representations dated 07.02.2018 and 09.02.2018 to the 2nd Respondent and the same are pending consideration. The applicant also filed Circular dated 09.11.2017 as one of the material papers which indicates the strength of the staff in each Circle and accordingly the transfers are to be made.

3. Consequently, the 2nd Respondent is directed to dispose of the representations dated 07.02.2018 and 09.02.2018 submitted by the applicant and pass appropriate orders keeping in view the Circular dated 09.11.2017.

Till the disposal of the representations, there shall be interim stay of the transfer.

4. The O.A. disposed of accordingly at the stage of admission. No costs.

(MINNIE MATHEW)
ADMN.MEMBER

(JUSTICE R.KANTHA RAO)
JUDL.MEMBER

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